

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01449/2019

Dated Monday, the 04th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

G.Thulasidoss,
S/o. R. Gajapathi,
Plot No. 1/131, Kavara Street,
Velliyyur & Post,
Thiruvallur Dist. Pin – 602027.

....Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India,
rep by the Secretary,
Ministry of Personnel, Public Grievances and Pensions,
Department of Personnel & Training (DoPT),
New Delhi 110001.
- 2.The Secretary,
Ministry of Defence,
Defence Research and Development Organization, DRDO Bhavan,
Rajaji Marg,
New Delhi 110105.
- 3.The Chairman/Secretary/Director General,
Defence Research & Development Organization, DRDO Bhavan,
Rajaji Marg,
New Delhi 110105.
- 4.The Director,
Combat Vehicle Research and Development Establishment (CVRDE),
Defence Research Development Organization (DRDO),
Avadi, Chennai 600054.Respondents

By Advocate Dr. G. Krishnamurthy

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "i. To direct the respondents 2 to 4 to treat the promotion as TO 'A' with Grade Pay of Rs. 4600/- w.e.f. 01.09.2000 as TO 'C' with Grade Pay of Rs. 6600/- w.e.f. 01.09.2000 to the applicant and thereby to revise and refix the pay and the retirement service benefits of the applicant and to pay the difference of arrears of pay and allowances and pension to him and,
- ii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. When the matter is taken up for consideration, learned counsel for the applicant submits that Annexure A-4 representation of the Applicant dated 31.07.2019 is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of within a reasonable time frame stipulated by this Tribunal.

3. Dr. G. Krishnamurthy takes notice for the respondents.

4. In view of the limited relief sought and without going into the substantive merits of the case, this OA is disposed of at the admission stage by directing the competent authority to consider Annexure A-4 representation of the applicant dated 31.07.2019 and pass a reasoned and speaking order in accordance with law

**within a period of six months from the date of receipt of copy of
this order.**

**(T.JACOB)
MEMBER (A)**

04.11.2019

**(P.MADHAVAN)
MEMBER (J)**

AS